

ITEM NO.4

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(S). 1022/1989

ALL INDIA JUDGES ASSOCIATION & ORS.

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

IA No. 184071/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 172443/2025 - CLARIFICATION/DIRECTION
IA No. 193033/2025 - CLARIFICATION/DIRECTION
IA No. 172544/2025 - INTERVENTION APPLICATION
IA No. 192818/2025 - INTERVENTION APPLICATION
IA No. 184070/2025 - INTERVENTION APPLICATION

Date : 16-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

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UPON hearing the counsel, the Court made the following
O R D E R

I.A. NOS. 184070, 184071, 184072 AND 184069 OF 2025:

1. Issue notice, returnable in four weeks.
2. In addition to the usual mode, liberty is granted to the applicant(s) to serve notice through the Standing Counsel for the respondent(s).

IA No. 192818, 193033 AND 219298 OF 2025:

We are not inclined to entertain these applications and the same are, accordingly, dismissed.

IA No. 172443, 172544, 180101 OF 2025:

1. We are not inclined to entertain the present applications. If the applicants have a grievance that they

are getting a discriminatory treatment as compared to other employees of the State Government, they are always at liberty to approach the jurisdictional High Court.

2. The applications are dismissed with the above observations.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR